

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 479/97

New Delhi, this the 6th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P.Biswas, Member (A)

Chandan Singh s/o late Sh.Udhay Singh,
R/o Plot No. 47,Shiv Colony,
Sector 22, N.I.T., Faridabad.Applicant
(By Shri B.B.Raval, Advocate)

-Versus-

Union of India through

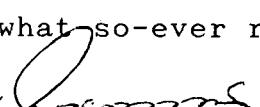
1. Secretary,
Ministry of Home Affairs,
Government of India,
North Block,
New Delhi.
2. The Director General,
Bureau of Police Research
and Development (BPR&D),
Ministry of Home Affairs,
Block No. 11, 3rd & 4th floor,
CGO Complex, Lodhi Road,
New Delhi.
3. Smt. Kamini Bali,
Editor (Hindi)
Bureau of Police Research
and Development (BPR&D),
Ministry of Home Affairs,
Block No. 11, 3rd & 4th floor,
CGO Complex, New Delhi.Respondents
(By Shri E.X.Joseph, Advocate)

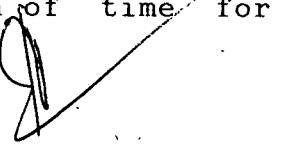
ORDER (ORAL)
(Dr. Jose P. Verghese, Vice-Chairman (J))

This OA has been filed by the petitioner who became eligible to be considered to the post of Hindi Editor w.e.f. 18.11.1996 in accordance with the recruitment rules. The said post was earlier circulated to be filled on the basis of promotion/transfer on deputation by a letter dated September 23, 1996 during which period the respondent no. 3 was brought in as a short time deputationist.

Thereafter, the respondents extended the deputation period of respondent No. 3 by an order dated 25.2.1997 which was later on modified by an order dated 11.3.1997, the combined effect of which is that the period of deputation of respondent no. 3 is extended for further one year or until a suitable personnel is selected, whichever is earlier. In the circumstances the only order that could be passed now is to have the DPC held as early as possible. Learned counsel for the respondents brought to our notice an office order dated 11.3.1997 purporting to hold DPC and inviting applications from candidates for appointment on promotion/deputation/transfer on deputation within a period of eight weeks. The said period is almost going to expire. Respondents now submit that they will complete all the formalities to hold the DPC within a period of four weeks. We make it clear that while holding the DPC the respondents shall consider, in view of the admitted fact that the petitioner is eligible for consideration under the recruitment rules, the petitioner alongwith all other candidates who have applied in response to order dated 11.3.1997 in accordance with rules.

We expect that the respondents shall complete all the formalities within one month from today and if any eventuality takes place that period shall not, by any means, be extended beyond six weeks from today. Additional two weeks time is given for the purpose that respondents may by all means finalise the procedure by that time, without approaching this court for further extension of time for what so-ever reason.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)